

(b) whether there is any provision in the Second Five Year Plan to increase their number; and

(c) if so, what is the number and within what period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (c). Information is being collected and will be laid on the Table of Lok Sabha in due course.

Professors in M.B.B. College, Agartala

755. Shri Dasaratha Deb: Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of temporary professors in the M.B.B. College, Agartala;

(b) how long they have been temporary;

(c) whether it is a fact that a number of posts of professors remain vacant because temporary posts do not attract applicants; and

(d) the steps Government propose to take to make these posts permanent?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (d). The necessary information is being collected and will be laid on the Table of Lok Sabha in due course.

Development of Regional Languages in Andhra

756. Shri B. S. Murthy: Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Starred Question No. 454 on the 30th July, 1957 and state:

(a) the amount to be given as Grants-in-aid during 1957-58 to Andhra Pradesh for the development of regional languages; and

(b) the heads on which it is to be used?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) No scheme regarding the development of regional language has been received from the Andhra Pradesh Government in response to the Ministry of Education's communication issued on 13th November, 1956 and no grant-in-aid has been paid to that State so far during 1957-58. The quantum of grant will be considered on receipt of a scheme from the Andhrā Pradesh State.

(b) Does not arise.

Teachers in Delhi Schools

757. Swami Ramanand Shastri: Will the Minister of Education and Scientific Research be pleased to refer to the answer given to Unstarred Question No. 92 on the 21st May, 1957 and state:

(a) the number of teachers working in Government or Government-aided schools in Delhi teaching Lower Mathematics upto XI class (i) since 1st January, 1947 or before and (ii) after 1st January, 1947, who are placed in the grade of Rs. 200—400; and

(b) the number of those who are not placed in the grade of Rs. 200—400?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) and (b). The information is being collected and will be laid down on the Table of Lok Sabha in due course.

Trained Graduate Teachers in Delhi Schools

758. Swami Ramanand Shastri: Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of trained graduate teachers working in Government or Government-aided schools in Delhi teaching upto XI class (i) Lower Mathematics (ii) subjects other than

Lower Mathematics who were placed in the grade Rs. 200—400; and

(b) the number of those who were not placed in the grade of Rs. 200—400 at the time of implementation of the new grades?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha in due course.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Succession (Amendment) Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 12th August, 1957.'

(ii) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Minimum Wages (Amendment) Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 13th August, 1957.'

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 14th August, 1957, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the government of the Navy. The names of the

members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the government of the Navy, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Dr. R. K. Mookerjee.
2. Dr. W. S. Barlingay.
3. Dr. Raghbir Singh.
4. Shri Sonusing Dhansing Patil.
5. Shrimati K. Bharathi.
6. Shri T.S. Pattabiraman.
7. Sardar Raghbir Singh Panjhzari.
8. Shah Mohammad Umair.
9. Shri Mahabir Prasad.
10. Shri B. K. Mukerjee.
11. Dr. H. N. Kunzru.
12. Shri V. Prasad Rao.
13. Shri V. K. Dhage."

INDIAN SUCCESSION (AMENDMENT) BILL AND MINIMUM WAGES (AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY
RAJYA SABHA

Secretary: Sir, I lay the following Bills, as passed by Rajya Sabha, on the Table of the House:

- (i) The Indian Succession (Amendment) Bill, 1957.
- (ii) The Minimum Wages (Amendment) Bill, 1957.